

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - II
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 12/9/2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI .S.VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/952/2019

PETITION NUMBER : IBA/243/2019

NAME OF THE PETITIONER(S) : R RAGHR RAGHAVENDRAN (RP)
(THIRU AROORAN SUGARS PVT LTD)

NAME OF THE RESPONDENT(S) : SIFY TECHNOLOGIES LTD

UNDER SECTION : 60(5) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. Deepa Mariappan

Asst. Adv. B. Shanaray

Counsel for RP

Deepa

M. MATHE AZHARAN

R. RAGHAVENDRAN



2. P.S. SUMAN

A.K. MY/AMY + ASSOCIATES COUNSEL FOR RESPONDENT



[MA/952/2019 in IBA/243/2019]

ORDER

On the application filed by the Petitioner counsel seeking for restoration of internet connection, the Respondent counsel having stated that internet connection has already been restored, we are of the view that this application has become infructuous.

Accordingly, this MA/952/2019 is hereby **dismissed as infructuous**.


(S.VIJAYARAGHAVAN)
Member (Technical)


(B.S.V.PRAKASH KUMAR)
Member (Judicial)

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